

- The Gram Sabha shall provide a platform to all villagers to seek and obtain further information and responses from all involved in the implementation;
- Summary of findings of social audit to be submitted by the State Government to the Comptroller & Auditor General of India.

Merger of land acquisition, rehabilitation and resettlement bills

297. DR. K.V.P. RAMACHANDRA RAO: Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether it is a fact that the Ministry proposes to merge the land acquisition and rehabilitation and resettlement bills;
- (b) if so, the details of the proposal; and
- (c) by when it is likely to be finalised?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI SISIR ADHIKARI): (a) and (b) Yes sir. This Department is in the midst of re-drafting the single integrated Land Acquisition and Rehabilitation & Resettlement Bill, 2011. The details of proposal would be known once it is introduced in the Parliament.

- (c) The bill is likely to be finalized shortly.

Check dams constructed under MGNREGS

298. SHRI N.K. SINGH: Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) the number of check dams constructed under the Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) works in the country till now;
- (b) the number and percentage of such check dams which are unfit for use;
- (c) whether Government has devised monitoring and regulatory checks to monitor the quality of works under the MGNREGS; and